

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
C.P. NO.1133/I&BP/NCLT/MAH/2017
Under Section 9 of IBC, 2016

In the matter of

Fiabila India Pvt. Ltd. Petitioner

vs.

Elder Health Care Ltd. Respondent

Order delivered on 11.07.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: H.G. Dharmadhikari, Advocate
Sanket S. Lele, Advocate

For the Respondent: Rajiv Hingu, Advocate i/b L.H. Hingu & Co.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

It is a Company Petition filed under Section 9 of The Insolvency & Bankruptcy Code, 2016 against the Corporate Debtor on the ground that the Debtor defaulted in making payment to the Creditor, accordingly sought for initiation of Insolvency Resolution Process, hence this Petition.

The Petitioner Counsel having not denied initiation of liquidation proceedings in CP 195/2015 on the file of Hon'ble High Court of Bombay,

this Petition is hereby dismissed on the ground liquidator has been appointed in the Corporate Debtor Company as mentioned u/s.11(d) of the Insolvency & Bankruptcy Code with liberty to proceed in accordance with the law.

Sd/-
V. NALLASENAPATHY
Member (T)

Sd/-
B. S.V. PRAKASHKUMAR
Member (J)